

SECTION XVI

LISTED ON: 29.02.2016

COURT NO.:5

ITEM NO. : 21

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing SLP)

AND

INTERLOCUTORY APPLICATION NO.2

(Application for condonation of delay in refiling SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (C) CC NO. 3551 OF 2016

(With prayer for interim-relief)

WITH

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation)

ANUBHAV KR. CHOUDHARY & ORS.

...PETITIONERS

Versus

UNION OF INDIA & ORS.

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed by Mr. Manu Shankar Mishra, Advocate arising out of the impugned final judgment and order dated 08.04.2015 of the High Court of Judicature at Patna in CWJC No. 5402 of 2015.

It is submitted that CA No. 8487/2014 arising out of SLP(C) 31026/2011 arising out of similar issue was allowed by this Hon'ble Court on 05.09.2014. The copy of the Judgment dated 05.09.2014 is enclosed.

It is further submitted that in view of certain defects pointed out by this Registry, Mr. Manu Shankar Mishra, Advocate has on 16.02.2016 filed a letter. Copy of the same is annexed at Page no. 91 of the SLP paper-books.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 26<sup>th</sup> day of February, 2016.

ASSISTANT REGISTRAR

Copy to:- Mr. Manu Shankar Mishra, Advocate

ASSISTANT REGISTRAR